

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**IA(C.A)/2(CH)2024**  
**COMP.APPL/215(CH)2023**  
**COMP.APPL/206(CH)2023**  
**COMP.APPL/7(CH)2024**  
**COMP.APPL/32(CH)2023**  
**And**  
**CP / 102(CH)2023**  
**(Directions NCLAT)**

**IN THE MATTER OF:**

**Anoop Thatai**

...

**Petitioner**

**Versus**

**Orient Craft Limited**

...

**Respondent**

**Under Section: 241(1), 242(4)**

**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 24.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.09.2024.

Sd/-  
**Court Officer**